

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3277-3278/2001

(From the judgement and order dated 09/11/2000 in CRLWP 1324/99
and 1325/99 of The HIGH COURT OF BOMBAY)

BANK KARMACHARI SANGH

Petitioner (s)

VERSUS

SHASHIKANT VISHNUPANT BUDGE & ORS.

Respondent (s)

(With Appln(s). for stay and exemption from filing O.T.)
(With Office Report)

Date : 08/04/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s) Mr. Nitin S. Tambwekar, Adv.,
Mr. C. Ravichandran Iyer, Adv.

For Respondent (s) Mr. Narendra M. Sharma, Adv.,
Mr. R.K. Sanghi, Adv.,
Mr. Amitabh Agarwal, Adv.,
Mr. Rajesh Prasad Singh, Adv.

Mr. S.V. Deshpande, Adv.

Mr. Anil Kumar Tandale, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T..J.
.SP2

Let this matter be placed for final disposal two
weeks after the summer vacation.

.SP1

(R.K. Dhawan)
Court Master

(D.D. Jindal)
Assistant Registrar